

**Status of unauthorised colonies of Delhi**

1535. DR. KANWAR DEEP SINGH: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the current status of unauthorised colonies of Delhi;
- (b) whether Government has completed the entire online procedure for authorisation of the said colonies; and
- (c) if not, the reasons behind the delay and the expected time by which the whole process will be completed?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) There are 1797 unauthorized colonies in Delhi registered by Government of National Capital Territory of Delhi in the year 2008. The Government of India has launched a scheme in December, 2019, namely, Prime Minister - Unauthorised Colonies in Delhi Awas Adhikar Yojna (PM-UDAY), for conferment of property rights to the residents of 1731 Unauthorized Colonies. Delhi Development Authority (DDA) has notified the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019 on 29.10.2019. DDA has informed that the public user interface of the PM-UDAY e-portal is complete and applications are being received online. Application for seeking property rights is on voluntary basis.

**Provident fund benefits to contractual employees**

1536. SHRI S. MUTHUKARUPPAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that Government is considering to extend the provident fund benefits to contractual employees as well;
- (b) if so, the details thereof;
- (c) whether it is also a fact that the said facility is not even given to contractual employees engaged in Government owned organisations; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) The Employees' Provident Funds

and Miscellaneous Provisions (EPF & MP) Act, 1952 is applicable to every establishment which is a factory engaged in any industry specified in Schedule I and in which 20 or more persons are employed and to any other establishment employing 20 or more persons or class of such establishments which the Central Government specifies by notification in the Official Gazette. As per definition of employee in Section 2(f) of the Act, any person who is employed for wages in any kind of work, manual or otherwise, in or in connection with the work of an establishment and who gets his wages directly or indirectly from the employer, and includes any person:-

- (i) Employed by or through a contractor in or in connection with the work of the establishment;
- (ii) Engaged as an apprentice, not being an apprentice engaged under the Apprentice Act, 1961 (52 of 1961) or under the standing orders of the establishment;

There is no distinction between direct and contract workers under provisions of EPF & MP Act, 1952 and Schemes framed thereunder and all the provisions of the Act and the schemes are applicable to the contractual workers equally.

Contract employees engaged in Government departments/organizations through contractors are covered under the said Act for the purpose of Social Security.

#### **Creation of employment opportunities**

1537. DR. AMEE YAJNIK:

SHRI RAJMANI PATEL:

SHRI RAMKUMAR VERMA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has taken special measures to increase employment;
- (b) if so, the details thereof; and
- (c) the steps being taken by Government to create employment opportunities in economically backward areas of the country including Rajasthan, if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) to (c) Employment generation coupled